

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1520**

ANSWERED ON 05.08.2024

**PRAWAH'S INSPECTION OF RIPARIAN STATES**

1520. SHRI AJAY MAKAN

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Progressive River Authority for Water and Harmony (PRAWAH) has conducted an inspection of the project sites of the riparian States of Goa, Maharashtra and Karnataka in July 2024;
- (b) the legal ambit of the powers of PRAWAH;
- (c) whether PRAWAH has noted the abysmal condition of Karnataka with regard to drinking water difficulties in and around the twin cities of Hubli-Dharwad; and
- (d) whether PRAWAH is bound by the report of the Mahadayi Water Disputes Tribunal (MWDT) passed by a high-ranking tribunal headed by a sitting Judge of the Supreme Court of India under Art 262 of the Constitution of India?

**ANSWER**

**THE MINISTER OF STATE FOR JAL SHAKTI**

(SHRI RAJ BHUSHAN CHOUDHARY)

- (a) A Basin Familiarization visit by the Members of the Authority was conducted in all three basins states (Goa, Maharashtra & Karnataka) from 04th to 07th July 2024 as per the decision taken during the 1st Meeting of the Mahadayi PRAWAH (Authority) held on 13.02.2024.
- (b) & (d) The Central Government, in exercise of the powers conferred by section 6A of the Inter-State Water Disputes Act, has framed the scheme, inter-alia, to constitute the Mahadayi PRAWAH to give effect to the decisions of the Mahadayi Water Disputes Tribunal, dated the 14th August, 2018.
- (c) Examination of the issue of drinking water difficulties in and around the twin cities of Hubli-Dharwad in Karnataka doesn't fall in the scheme of things for PRAWAH.

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